

National Company Law Tribunal

Allahabad Bench

C P No. (IB) 110/ALD/2017,

C A No. 100/2018

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2018

NAME OF THE COMPANY: Shree Bhawani Paper Mills Limited

SECTION OF I & B CODE: 60(5) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP NO.(IB) 110/ALD/2017, CA NO.100/2018

Sh. Siddharth Singhal, Advocate for the Resolution Professional and Sh. Vinod Kant (AAG) alongwith Dr. Y.K. Srivastava, Sh. Amit Verma (SC), Advocate for the District Magistrate, is present in the Court.

Resolution Professional has filed affidavit dated 5th July 2018, which contains inventory assets/documents handed over to the IRP, but the document at page no. 7 containing the list of contents does not have signatures of the Resolution Professional. It is clarified by the State Govt. that all the assets have been handed over to the Resolution Professional.

Therefore, the document and property which have been handed over, details thereof may be submitted to the Resolution Professional for his signatures.

Learned counsel for the District Magistrate is directed to submit the complete details of the property handed over to the Resolution Professional, and in form of the affidavit within seven days.

List the matter on 9th August 2018, for further order.

Dated: 30.07.2018

**SAROJ RAJWARE,
MEMBER (T)**

**V.P. SINGH,
MEMBER (J)**

Typed by:
Md. Zaid
(Stenographer)